

By e-mail/special messenger/speed post

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/ 3634/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri S. K. Poddar,
District & Sessions Judge,
Sivasagar.

Dated Guwahati, the 16th July, 2019.

Sub:- Earned leave along with station leave permission.
Ref:- Your letter No. DJSV/2019/2731 dated 11.07.2019
Sir,

With reference to the above, I am directed to inform you that, your prayer for 6 (six) days Earned Leave w.e.f. 15.07.2019 to 20.07.2019 (prefixing 14.07.2019 and suffixing 21.07.2019 being Sundays), along with station leave permission, with your official vehicle, at your own cost, for the same period, is allowed, subject to leave admissibility report from the office of the Principal Accountant General (A&E), Assam, Guwahati.

The Addl. District and Sessions Judge, Sivasagar and in his absence the senior most Judicial officer at the station will remain in charge of your Court and Office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-17/2003/ 3636-/A, dated 16'07'19

Copy to:

1. The Principal Accountant General (A&E), Assam, Beltola, Guwahati-29, for information. Copy of duly filled in leave application in the prescribed format in respect of the concerned officer is enclosed herewith for necessary action from your end.
- ✓ 2. The Systems Analyst, Gauhati High Court, Guwahati.

[Signature]
16/7/19

JT. REGISTRAR (VIGILANCE)

[Signature]